

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2013

Subject : Petition filed under regulation 24 read with regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 and regulation 29- Power to Relax of Central Electricity Regulatory Commission (Fee and Charges of Regional Load Dispatch Centre and other related matters) regulations, 2009.

Date of hearing : 10.9.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power System Operation Corporation Ltd. (POSOCO)

Respondents : Users of RLDCs

Parties present : Shri R.K Bansal, POSOCO
Shri Girish Gupta, CSPTCL

Record of Proceedings

The representative of the petitioner submitted that reply to the petition has been received from Chhattisgarh State Power Transmission Co. Ltd (CSPTCL). CSPTCL has supported the petition and requested that past expenses should also be reimbursed. He further submitted that the funding of the training program of basic level training of State LDC system operators shall be done from the LDC Development Fund maintained by POSOCO. Objective of the proposal is to encourage maximum participation from the SLDCs so that the all the Load Despatch Centres are manned by certified system operators by 2015-16. Presently NPTI under Ministry of Power has been entrusted with the responsibility of training of the system operators.

2. The representative of the CSPTCL submitted that a procedure may be developed for smooth implementation of the scheme. The petitioner should also submit a road map

for the utilization in order to avoid any disparity/ambiguity in the level of the participation and the utilization of the fund.

3. After hearing the parties present, the Commission reserved order in the petition.

By order of the Commission,

Sd/-
(T. Rout)
Chief (Law)